

Regarding enactment of exclusive legislation to prevent mob lynching-laid

SHRI E. T. MOHAMMED BASHEER (MALAPPURAM): Mob lynching is increasing. It is to be noted that even Supreme Court has laid down preventive and remedial measure to deal with lynching including setting up fast track courts and victim compensation schemes. An exclusive legislation in this regard is very much need of the hour. I wish to point out certain instances to prove after this Government achieved the power. On June 22, a 23 years old man was beaten to death while watching a cricket match in Chikhodra, Gujarat.

On June 7 in Raipur, Chhattisgarh, three men from minority Community from Uttar Pradesh were attacked by a mob while transporting cattle. Two died on the spot and one died after ten days. On June 18, a 35-year-old man was beaten to death in Aligarh, Uttar Pradesh, sparking communal tension. On June 24, a woman in Toylanka village, Chhattisgarh, was murdered after converting to Christianity. Her relatives alleged that local men, including family members, planned the brutal act.